

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR.JUSTICE BECHU KURIAN THOMAS

TUESDAY, THE 05TH DAY OF MAY, 2020/15TH VAISAKHA, 1942

W.P(C)NO.7807 OF 2020

PETITIONERS:

1. NARAYANAN, AGED 82 YEARS, S/O KUTTAPPAN
PRAKDKANKAL HOUSE, KOTTAMURI PO,
CHANGANASSERY, KOTTAYAM DISTRICT
2. JALAJAMANI S, AGED 69 YEARS, W/O LATE
SRI.GANGADHARAN PILLAI, KOCHUPURAKAL HOUSE
KOTTAMURI PO,
CHANGANASSERY, KOTTAYAM DISTRICT
3. RAJESH P, APPUNNY, AGED 43 YEARS
S/O P.K.APPUNNY, PANICKAVEEDU, PAIPPAD
KOTTAYAM DIST, PALLICKACHIRA KAVALA PO -
686537
4. JIBY P.ABRAHAM, AGED 34 YEARS,
S/O P.M.ABRAHAM RESIDING AT PARAKKAYIL,
PALLICKACHIRA KAVALA PO, 686 537

BY ADV. SRI. CHERIAN GEEVARUGHESE

RESPONDENTS:

1. STATE OF KERALA REP. BY ITS PRINCIPAL
SECRETARY
DEPT. OF REVENUE, GOVERNMENT OF KERALA
GOVERNMENT SECRETARIAT,
THIRUVANANTHAPURAM-695001
2. THE DISTRICT COLLECTOR, KOTTAYAM
3. THE REVENUE DIVISIONAL OFFICER, KOTTAYAM
2ND FLOOR, MINI CIVIL STATION, UNION CLUB ROAD

PUTHENANGADY, KOTTAYAM 686 001

4. TAHSILDHAR (LAND RECORDS), CHANGANASSERY TALUK
OPPOSITE GOVT. MODEL HSS, KACHERY ROAD
CHANGANASSERY, KOTTAYAM DIST 686 101
5. THE LOCAL LEVEL MONITORING COMMITTEE
PAYIPPAD (CONSTITUTED UNDER THE KERALA
CONSERVATION OF PADDY LAND AND WET LAND ACT,
2008), REP. BY ITS CONVENOR, AGRICULTURAL
OFFICER, NALUKODY, PAIPPAD,
CHANGANASSERY-686548
6. THE AGRICULTURAL OFFICER, CONVENOR, THE LOCAL
LEVEL MONITORING COMMITTEE, PAYIPPAD, NALUKODY,
PAIPPAD, CHANGANASSERY-686548
7. THE SECRETARY, PAIPPAD GRAMA PANCHAYATH,
NALUKODY PO, KOTTAYAM DIST, 686 548
8. VILLAGE OFFICER, PAIPPAD VILLAGE, PAIPPAD,
CHANGANASSERY 686 548
9. V.C.JOSEPH, DIRECTOR, PUTHUJEEVAN TRUST
CHARITABLE HOSPITAL FOR PSYCHOLOGICAL MEDICINE,
KOTTAMURI PO, CHANGANASSERY,
KOTTAYAM DIST, 686 105

BY SMT.VINEETHA B., GOVT. PLEADER

THIS WRIT PETITION HAVING COME UP FOR ORDERS ON
05.05.2020, THE COURT ON THE SAME DAY PASSED THE
FOLLOWING:

BECHU KURIAN THOMAS, J.

W.P.(C) TMP No.7807 of 2020

Dated this the 5th day of May, 2020

ORDER

The learned Government Pleader shall get instructions as to whether any illegal reclamation or illegal reconstruction activities are going on in the property. If any illegal reclamation or illegal reconstruction activities are going on, the same shall be stopped forthwith.

Post the writ petition on 2.6.2020 along with W.P.(C) No.7816 of 2020.

**BECHU KURIAN THOMAS
JUDGE**

vps

APPENDIX

PETITIONERS EXTS:

EXHIBIT-P1. TRUE COPY OF THE TAX RECEIPT OF THE PROPERTY OF THE 1ST PETITIONER DTD. 13.6.18

EXHIBITS-P2. TRUE COPY OF THE TAX RECEIPT OF THE PROPERTY OF THE 2ND PETITIONER DTD. 4.1.2020

EXHIBITS-P2 (A). TRUE COPY OF THE TAX RECEIPT OF THE PROPERTY OF THE 2ND PETITIONER IN THE NAME OF HER SON DTD. 4.1.2020

EXHIBITS-P3. TRUE COPY OF THE TAX RECEIPT OF THE PROPERTY OF THE 3RD PETITIONER DTD. 26.7.19

EXHIBITS-P4. TRUE COPY OF THE TAX RECEIPT OF THE PROPERTY OF THE 4TH PETITIONER GENERATED ONLINE DTD NIL

EXHIBITS-P5. TRUE COPY OF THE JUDGMENT OF THIS HON'BLE COURT IN WPC NO.41252/2018 DTD. 18.12.18

EXHIBITS-P6. TRUE COPY OF THE ORDER NO. B-4395/19/K.DIS OF THE 3RD PETITIONER DTD. 6.3.2020.

EXHIBITS-P7 TRUE COPY OF THE REPRESENTATION SUBMITTED BY THE PETITIONERS 1 & 2 BEFORE THE 2ND RESPONDENT DTD. 9.3.2020

EXHIBITS-P8. TRUE COPY OF THE APPLICATION UNDER RULE 20 OF THE KERALA PANCHAYATH BUILDING RULES, 2011 BY THE PETITIONERS 1 & 2 BEFORE THE 7TH RESPONDENT DTD 9.3.2020.